

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 3544
(TO BE ANSWERED ON 07.12.2016)

NORMS FOR INVESTIGATING AGENCIES

3544. SHRI PONGULETI SRINIVASA REDDY:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is planning to lay down norms governing search and seizure operations conducted by investigative agencies;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): Criminal Procedure Code, 1973 (Cr. PC) and the special acts governing the respective spheres lay down appropriate procedure for search and seizure operations conducted by investigating agencies.

At present, there is no proposal for amendment of the said provisions regarding search and seizure under Cr. PC.
